

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR. A.K. GAUR, MEMBER (J)
HON'BLE MR. D.C. LAKHA, MEMBER (A)

Original Application Number. 1052 OF 2006

ALLAHABAD this the 05th day of November, 2009.

*Corrected
as per order
dated 15/12
Ajay
15/12*

w/ Sahu
Smt. Kiran ~~Singh~~, aged about 36 years, wife of late Shri Rajeev
Kumar Sahu, resident of 343, Nainagarh, Nagra, Jhansi.
.....Applicant

VERSUS

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

.....Respondents

Advocate for the applicant: Sri R.K. Nigam
Advocate for the Respondents : Sri P.N. Rai

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

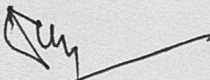
Learned counsel for applicant at the very out set submitted that the husband of the applicant, who expired, had preferred in the year 1995, had preferred and Appeal and prayed for a direction to the respondents to consider and decide the said appeal .

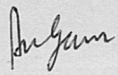
2. Sri P.N. Rai, learned counsel appearing for the respondents on the other hand submitted that the Original Application is highly time barred for which no reasonable or plausible explanation has been offered and it is not proper to give direction to the respondents at this stage.

3. Having heard learned counsel for both sides , we are of the opinion that in view of the decision of Hon'ble Supreme Court rendered in *R.C. Sharma Vs. Udham Singh Kamal - 2000 SCC (L&S) page 53*, wherein it has clearly been held that the delay in filing O.A must be explained reasonably and plausibly, this O.A is liable to be dismissed being inordinately time barred.

4. In view of the settled principle of law, the applicant has failed to make out any case warranting interference of this Tribunal. Accordingly, the O.A. is dismissed on the ground of delay and laches.

5. There will be no order as to costs.


MEMBER- A


MEMBER- J.

/Anand/